

1

Dr. M L Verma

Applicant(s)

Versus

Pinp

Adv. for the petitioners.

Union of India

Respondent(s)

S D Agarwal

Adv. for the respondents.

SR.NO.	DATE	ORDERS
		Contempt
14/12/88	Plo	Disposed of from 14.12.88 to 6.1.89 - RPAD received from applicant
6.1.89	Plo	Ct. change pdue to malit pertain for single Bench & 14.12.88 is a D.B - RPAD received from applicant
31.2		Ady to F10
10/2/89	Plo	Ct. change from 3-2 due to Hon'ble re. on
3-3-89 31.2.89	Plo	Ct. change as per req granted by Sd. R.C - RPAD received from app
31/3		Ady to F10 Ct. changes due to above - RPAD received from respn. 2,3,4
9-6-89	F10	- RPAD received from applicant
30/6		Ady to F10

GR. NO.	DATE	ORDERS
		Dt. changes due to D.B. on 30-6-89 and fixed on 21-7-89.
21-7-89		F/H. - RPAD received from applicant
		Dt. changes due to D.B. on 21-7-89 and fixed on 12-7-89.
12-7-89		F/H. Issue notice to Both Sides. - RPAD received from applicant.

Cont.Appl.No.73/88

in  
OA/99/88

(2)

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman

6/1/1989

The applicant party-in-person present.

Mr.J.D.Ajmera learned advocate for the respondent

wants three weeks time to file reply. Allowed.

The petitioner to give an advance copy to him.

The case be posted on 3/2/1989 for order.

  
(P.H.Trivedi)  
Vice Chairman

a.a.bhatt

Contempt Application No. 73/88

in

O.A./99/88

(3)

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

03/03/1989

The petitioner in person present. Issue notice on the respondents to reply within 15 days why the contempt proceedings should not be started. The case be posted on 31st March, 1989 for hearing.

*Phir*  
( P H Trivedi )  
Vice Chairman

\*Mogera

C.A./73/88

in

O.A./99/88

✓

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

9/6/1989

Heard the petitioner party in person and Mr. J.D. Ajmera learned advocate for the respondent. Mr. Ajmera to make a clear statement on instruction about the due date of promotion and the date on which promotion has been given formally on the basis of the question of E.E. having been effected on the date stated in the judgment referred to. The case be posted on 30th June, 1989 for hearing.



( P H Trivedi )  
Vice Chairman

\*Mogera

C.A./73/88

in

O.A./99/88

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

12/7/1989

Heard the petitioner in person and Mr. Jagdish Yadav for Mr. J.D. Ajmera, learned advocate for the respondents. The petitioner states that he has been given notional promotion and the effect in terms of the seniority and back wages etc. but he may have grievance regarding not being given wages for the promotion post. However, he concedes that this is not what the court has ordered and therefore there is no cause to pursue in the contempt application. He may file a separate application, if he has any cause on account of back wages or such notional promotion. With this direction the application stands disposed of.

*P. H. Trivedi*  
( P H Trivedi )  
Vice Chairman

\*Mogera